CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.424/TL/2024

- Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar Transmission Limited.
- Petitioner : Jamnagar Transmission Limited (JTL)
- Respondents : Central Transmission Utility of India Limited and Ors.

Petition No. 426/TL/2024

- Subject : Petition under Sections 14, 15, and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Navinal Transmission Limited.
- Petitioner : Navinal Transmission Limited (NTL)
- Respondents : Central Transmission Utility of India Limited and Ors.

Petition No. 513/TL/2024

Subject	:	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and any other amendments thereon issued from time to time by this Commission, if any, for grant of Transmission Licence to Eastern Region Expansion Scheme-XXIX Power Transmission Limited.
Petitioner	:	ERSS – XXXIX Power Transmission Limited (ERSS XXXIX)
Respondents	:	Central Transmission Utility of India Limited and Ors.

Petition No. 514/AT/2024

Subject	:	Application under Sections 63 of the Electricity Act, 2003 seeking adoption of Transmission Charges of the "Eastern Region Expansion Scheme – XXXIX" to be established by ERSS – XXXIX Power Transmission Limited.		
Petitioners	:	ERSS – XXXIX Power Transmission Limited (ERSS XXXIX)		
Respondents	:	Central Transmission Utility of India Limited and Ors.		
Petition No. 73/TL/2025				
Subject	:	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Paradeep Transmission Limited.		
Petitioner	:	Paradeep Transmission Limited (PTL)		
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and Ors.		
Data of hearing				

- Date of hearing : 20.5.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present Shri Shivam Sinha, Advocate, ERSS XXXIX 2 Shri Ravi Nair, Advocate, ERSS XXXIX Shri Jatin Mahani, ERSS XXXIX Shri Dharmender, Advocate, PFCCL Ms. Rohini Prasad, Advocate, BSPHCL Shri Sandeep Kumar Mahapatra, Advocate, OPTCL Shri Afak Pothiawala, JTL & NTL Shri Hemant Singh, Advocate, KCL & MPL Ms. Ankita Bafna, Advocate, KCL & MPL Shri Venkatesh, Advocate, PTL Shri Adarsh Singh, Advocate, PTL Shri Ashutosh Srivastav, Advocate, PTL Shri Swapnil Verma, CTUIL Shri Ranjeet S Rajput, CTUIL

Shri Shashank Shekhar, CTUIL

Record of Proceedings

At the outset, the learned counsel for Respondent Nos.12 and 13 (Bulk Consumers) in Petition No. 426/TL/2024 submitted that *vide* the Record of Proceedings dated 22.4.2025, CTUIL was directed to furnish within ten days the proposal regarding the security that may be taken from the Bulk Consumers considering Regulation 12.5 of the GNA Regulations, 2022. However, CTUIL has filed its compliance affidavit only on 16.5.2025, and since CTUIL's proposal therein will have a significant impact on the Respondents, the Respondents may be permitted to file their response thereon.

2. The representative of the Respondent, CTUIL, submitted that in terms of the direction of the Commission *vide* Record of Proceedings for the hearing dated 22.4.2025, CTUIL has already filed its compliance affidavit on 16.5.2025.

3. Learned counsel for Respondent, OPTCL, in Petition Nos. 513/TL/2024 and 514/AT/2024 submitted that OPTCL has also filed its compliance affidavits in these matters. Learned counsel further submitted that OPTCL has raised an apprehension of some delay in the implementation of its S/S owing to land acquisition issues. Learned counsel further submitted that while OPTCL is trying to complete the Project in time, in case of unavoidable delay in the implementation of 180 days on account of Force Majeure events) ought to also be extended to OPTCL. Learned counsel also submitted that vide Record of Proceedings for hearing dated 22.4.2025, the Commission had also asked OPTCL to file its response in Petition No. 73/TL/2025. However, OPTCL is not impleaded as a party to the said case.

4. Learned counsel for the Respondent, Bihar State Power Holding Company Limited (BSPHCL) in Petition Nos. 513/TL/2024 and 514/AT/2024 submitted that insofar as issues with respect to time overrun and cost overrun are concerned, the Commission may kindly observe that these issues would be adjudged on their own merits as and when they arise.

5. Learned counsel for the Petitioner, ERS XXXIX, in Petition Nos. 514/AT/2024 and 513/TL/2024 submitted that in accordance with the direction of the Commission, the Petitioners have impleaded the Bulk Consumers, as conveyed by CTUIL, in the said matters and filed the amended memo of the parties. However, CTUIL has once again revised the list of Bulk Consumers, and in view of this, the Petitioner will have to again file a revised memo of parties in these matters.

6. In this regard, the representative of CTUIL clarified that upon the processing the various applications received on month to month basis, the names of the applicants, who do not meet the requisite criteria, are then struck off from the list and this has led to the revision in the list of Bulk Consumers in this case.

7. Learned counsel for the Petitioner, PTL, in Petition No. 73/TL/2025 submitted that the issues regarding security to be taken from the Bulk consumers are beyond the scope

of the present Petition, which may be dealt with separately. He further submitted that since none of the Bulk Consumers are, as such, opposing the grant of transmission licence, these cases, except for Petition No.426/TL/2024, may be reserved for the order. The representative of CTUIL also made a similar request of reserving these matters for order.

8. Considering the submissions of the parties in the matters, the Commission directed the Petitioner, PTL, to implead OPTCL as a party in the Petition No.73/TL/2025 and file a revised memo of parties within four days. OPTCL was also directed to file its response in compliance with the Record of Proceedings for the hearing dated 22.4.2025 in the said case, along with the implementation schedule of Paradeep 400 kV S/s within a week. The Commission also permitted Respondent Nos. 12 & 13 in Petition No. 426/TL/2025 to file their response to CTUIL's affidavit dated 16.5.2025 within 5 days. Further, the Petitioner, ERS XXXIX, in Petition Nos. 514/AT/2024 and 513/TL/2024, were permitted to file a revised memo of parties, if required, within two days.

9. In Petition No. 426/TL/2024, Respondent Nos.12 & 13 were permitted to file their response to CTUIL's affidavit dated 16.5.2025, within three days.

10. The Commission reserved the order in Petition No. 424/TL/2024, and the other matters remained part-heard and will be listed for hearing on **6.6.2025**.

By order of the Commission Sd/-(T. D. Pant) Joint Chief (Law)